

# LOK SABHA DEBATES

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## LOK SABHA

Wednesday, July 19, 1978/Asadha 28,  
1900 (Saka).

The Lok Sabha met at Eleven of the  
Clock.

[MR. SPEAKER in the Chair]

### OBITUARY REFERENCE

MR. SPEAKER: I have to inform the House of the sad demise of one of our former colleagues, Shri Mohan Swarup, who passed away at Bareilly on 15th June, 1978, at the age of 60.

Shri Mohan Swarup was a Member of the Second, Third, Fourth and Fifth Lok Sabha during the years 1975-77 representing Pilibhit constituency of Uttar Pradesh.

A social worker, Shri Mohan Swarup had played a prominent role to serve the people of Bareilly and was associated with several organisations and institutions in his home District. As a Member of Lok Sabha for an unbroken period of 20 years, he took keen interest in the proceedings of the House particularly on issues concerning agriculturists. He also served on many Committees including the Public Accounts Committee and the Estimates Committee.

He was a Member of National Railway Users' Consultative Committee during 1964-66 and of the Goodwill Mission to Ghana, Liberia, Sierra Leone and Nigeria during 1965.

We deeply mourn the loss of this friend and I am sure the House will join me in conveying our condolences to the bereaved family.

1540 L.S.—1

The House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while

### ORAL ANSWERS TO QUESTIONS

#### Reservation in Private Sector

\*41. SHRI KUSUMA KRISHNA MURTHY: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have accepted to extend the rule of reservation meant for Scheduled Castes and Scheduled Tribes to private sector undertakings institutions and organisations receiving financial assistance in any form from Central Government; and

(b) if so, what practical steps have been initiated so far to realise this objective?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES): (a) and (b). A Statement is laid on the Table of the House.

#### Statement

(a) and (b). A proposal to reserve certain percentage of employment to the members of Scheduled Caste and Scheduled Tribe communities in the private sector undertaking was considered by Government and it was felt that statutory or other measures for ensuring such reservation would not be appropriate. It was considered that the trade organisations might continue to be persuaded to take steps to ensure that an adequate share of employment was given to Scheduled Castes and Scheduled Tribes. In pursuance of this decision an appeal was issued in December, 1975 to all industrial undertakings in the private